CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

REVIEW APPLICATION NO.060/00102/2014 O.A. NO.060/00091/2014

Chandigarh, this the 09th Day of February, 2015

CORAM: HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)
HON'BLE DR. BRAHM A. AGRAWAL, MEMBER (J)

POONAM

APPLICANT

VERSUS .

STATE OF U.T. CHANDIGARH & OTHERS

RESPONDENTS

Present: Applicant in person.

Sh. Aseem Rai, counsel for the respondents.

ORDER

BY HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

- 1. The present R.A. has been filed by the applicant under Rule 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 CPC for review of order dated 11.08.2014 (Annexure RA-1) passed by this Tribunal.
- 2. In the grounds for review it has been stated that the O.A. No. 060/00091/2014 was filed seeking appointment on compassionate grounds as well as release of family pension in favour of the applicant. However the applicant was shocked to see that the

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her counsel made a statement at Bar that he only presses claim of the applicant for appointment on compassionate grounds while the counsel never sought any instruction from the applicant for giving up the prayer of the release of retiral benefits including the pension. The financial condition of the applicant is pitiable and she is in penury with no source of income. It has been requested that either the O.A. may be heard on merits for decision with regard to release of pensionary benefits or liberty may be granted to the applicant to approach this Tribunal for release of pensionary benefits by filing a fresh O.A.

- 3. We have heard the applicant as well as learned counsel for the respondents in this regard.
- 4. The R.A. is allowed and the following may be added in para 6 of the order dated 11.08.2014:

"Regarding claim of the applicant for pensionary benefits, the applicant will have the liberty to press the same through filing a fresh O.A."

Hence para 6 of the order will now read as follows:

"In this view of the matter, the respondent department is directed to consider the claim of the applicant for appointment on compassionate grounds keeping in view the prescribed rules and procedure and pass a reasoned and speaking order in the matter within a period of two months from the date of a certified copy of this order being served upon the respondents. Regarding claim of

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the applicant for pensionary benefits, the applicant will have the liberty to press the same through filing a fresh O.A. Needless to say we have not expressed any view on the merits of the claim of the applicant in this OA."

With this, R.A. No.060/00102/2014 is disposed of.

(DR. BRAHM A. AGRAWAL) MEMBER (J)

(RAJWANT SANDHU)
MEMBER (A)

Place: Chandigarh. Dated: 09.03.2015.

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